Whenever necessary, the State Government is advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Government and Ministries/Departments of the Government of India with a view to arrive at the final decision. As the Ministry has to depend upon the comments/clarifications of various Ministries/Departments and the State Government on the provisions of the Bills, it is difficult to fix a time-frame for its approval.

Statement

Details of the status of Legislative Bills received from the Government of Maharashtra for approval

Sl. No.	Name of the State	Name of the Legislation received	Received in year
1.	Maharashtra	The Maharashtra Acupuncture System of Therapy Bill, 2015.	2016
2.	Maharashtra	The Maharashtra Yoga and Naturopathy Bill, 2016.	2016
3.	Maharashtra	The Maharashtra Protection of People from Social Boycott (Prevention, Prohibition and Redressal) Bill, 2016.	2016
4.	Maharashtra	The Maharashtra Pulses Price (Regulation of Price and Control) Bill, 2016.	2016

Full body truck scanners

685. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is an inordinate delay in installation of Full Body Truck Scanners (FBTS) at the vulnerable points along the Indo-Pak Border, Indo-Bangladesh Border and Indo-Nepal Border considering the importance of these borders as entry and exist points of terror groups in and out of the country;

(b) if so, the reasons therefor; and

(c) the steps Government proposes to take to expedite installation of FBTS?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) No, Sir. The Government is procuring five numbers of Full Body Truck Scanners (FBTS) for location at Attari (Indo-Pak Border), Petrapole (Indo-Bangladesh Border), Raxual (Indo-Nepal Border), Poonch-Chakkandabagh (Indo-

Pak Border) and Uri-Salamabad (Indo-Pak Border) in accordance with the laid down procedure. The Government has issued a Global Tender Enquiry for procurement of five Nos. of FBTS. It is also obtaining various clearances from the respective State Governments and other nodal agencies.

Madhukar Gupta Committee report

686. SHRI PARTAP SINGH BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the recommendations made by the Madhukar Gupta Committee report on the security gaps along the India-Pakistan border;

(b) whether the recommendations of the Committee has been accepted by Government, if not, the reasons therefor; and

(c) whether the Committee was tasked with studying the gaps along International Border and not the Line of Control (LoC), if so, the reasons for excluding LoC?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) The Madhukar Gupta Committee has given its recommendations broadly on the issues of Threats and Border Protection, assessment of force level, deployment on the border, infrastructure and technology issues for protection of border and administrative issues. It has been decided to initiate action in light of the recommendations of the Committee in consultation with the stakeholders.

(c) The mandate of the Madhukar Gupta Committee was to study all types of gaps in fencing and all other vulnerabilities in the International Border on Indo-Pak Border and to suggest comprehensive approach to fix these gaps in fencing and other vulnerabilities on interim and permanent basis.

SCRBs not maintaining data in required format

687. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that State Crime Records Bureau (SCRB) of many States do not represent data in the format approved by the Ministry of Home Affairs;

(b) if so, the reasons therefor and whether Ministry will allow for audits of SCRBs to be undertaken by National Crime Records Bureau (NCRB);

(c) which are the States that maintain data in required format; and

(d) whether the Ministry undertakes consultation and training for SCRBs so that there is no misreporting of data, if so, the details thereof and if not, the reasons therefor?